

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

IA(I.B.C)/782(CH)2020

In

CP (IB) No.323/Chd/Hry/2018

(Disposed of 12.12.2019)

IN THE MATTER OF:

Big Tree Entertainment Pvt Limited

...Petitioner-Operational Creditor

Versus

Pro Sportify Pvt. Limited

... Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the applicant in : Mr. Shubham Gupta, proxy counsel.
IA(I.B.C)/782(CH)2020

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today, hence the matter is adjourned to 14.05.2024 for consideration.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)